GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF HIGHER EDUCATION

LOK SABHA UNSTARRED QUESTION NO. 345 TO BE ANSWERED ON 18.12.2017

Private Universities

†345. DR. RAMESH POKHRIYAL "NISHANK":

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the steps taken to determine quality of curriculum and research faculty in private universities in the country;

(b) whether the Government issues any guidelines to determine the criteria for universities of the State Governments; and

(c) if so, the efforts being made to appoint eligible candidates to the post of Vice Chancellor and other such top management posts in private universities?

ANSWER MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SATYA PAL SINGH)

(a) to (c): Private Universities are established by the Act of respective State Legislatures and are governed by the provisions of their respective Act. However, as per the UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003, all Private Universities are required to provide all the relevant information relating to the first degree and post-graduate degree/diploma programme(s) including the curriculum structure, contents, teaching and learning process, examination and evaluation system and the eligibility criteria for admission of students, to the University Grants Commission (UGC) on a proforma prescribed by the UGC prior to starting of these programmes. Privately managed Institutions Deemed to be Universities are also commonly referred as Private Universities. For these Institutions, there are mandatory provisions in the UGC (Institutions Deemed to be Universities) Regulations, 2016 to review the syllabus every three years keeping in view the developments in the domains of knowledge. Both these higher educational institutions are governed by UGC (Minimum Qualification for Appointments of Teachers and other Academic Staff in Universities and Colleges and other Measures for the Maintenance of Standards in Private Universities) Regulations, 2010 under which minimum qualifications of the faculty and other functionaries are required to be adhered to.